

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO. 694

TO BE ANSWERED ON WEDNESDAY, 20TH DECEMBER, 2017

PROXY VOTING RIGHTS

694. SHRI A. ANWHAR RAAJHAA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has decided to give proxy voting rights to Nonresident Indians (NRIs);
- (b) if so, the details thereof;
- (c) the total number of NRIs who will get voting rights if the said proposal is implemented; and
- (d) the time by which it is likely to be implemented?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS
(SHRI P.P.CHAUDHARY)**

(a) to (d): A Bill has been introduced in the Lok Sabha in the current Session of Parliament to amend the Representation of the People Act, 1951 enabling the overseas electors to cast their votes either in person or by proxy. As per electoral data furnished by the Election Commission, there are a total of 24348 registered overseas electors as on 1st January, 2017. These electors as well as those who may register in future would benefit by the proposed amendment. Since the Bill is before Parliament, no specific time frame can be indicated for implementation.
